THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) With a view to streamline the issue of medicines, an Office Memorandum was issued on 25.08.2014. Under the revised guidelines:

- I. CGHS provides/ indents Medicines as per the CGHS formulary, which contains 622 branded medicines and 1447 generic medicines.
- II. However, anti-Cancer and other related medicines also called Life-saving medicines, approved by Drug Controller General of India for use in India shall continue to be provided on a case to case basis.

(d) The following measures have since been taken to overcome the inconvenience caused to the beneficiaries:

(i) Since, many beneficiaries were undergoing treatment and were provided certain Insulin's and Gliptins for anti-diabetic care, it has been decided to permit issue of such medicines to ensure continuity in treatment even though they are not included in the formulary (as an interim measure till the formulary is revised).

(ii) The medicines included in the formularies of ESIC (Employees State Insurance Corporation) (398 generic medicines) and ECHS (Ex-Servicemen Contributory Health Scheme) (517 Generic medicines) are also permitted under CGHS as an interim measure.

(iii) Orders were also issued on 1.10.2014 delegating powers to CMOs i/c for providing essential medicines to CGHS beneficiaries. CMOs i/c can issue / indent medicines costing upto ₹ 1500 per week even though they are not included in any of the above formularies. However, in case the duration of treatment is for more than one week and the cost of medicines is more than ₹ 1500/- approval of Additional Director of the concerned CGHS city must be obtained.

(iv) Medicines are issued for upto three months at a time in case of chronic diseases and upto six months in case of a CGHS beneficiary going abroad. The revised Orders were issued in this regard on 21.10.2014.

## **Closure of educational TV and FM channels**

## 3458. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Gyan Darshan and Gyan Vani, the educational TV and FM channels are off the air;

**Unstarred** Questions

(b) if so, how a 'must carry' channel under the Cable TV Regulations Act is closed without any decision taken at appropriate level; and

(c) whether it is an executive decision and if so, what action is proposed to be taken to identify the official concerned and corrective action taken to fix responsibility?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (c) Prasar Bharati has informed that in so far as Gyan Darshan channel is concerned, the signal of the same are not being received at Doordarshan DTH complex from the Satellite Earth Station of IGNOU because IGNOU does not have Wireless Planning and Coordination (WPC) clearance to uplink on GSAT-10.

In so far as Gyan Vani is concerned, All India Radio was constrained to stop the operation of Gyan Vani FM channels of IGNOU *w.e.f.* 01.10.2014 due to discontinuation of payment to AIR by IGNOU from 01.04.2013 onwards accumulating an outstanding payment of about  $\mathcal{R}$  21.64 crore as informed by Prasar Bharati. IGNOU failed to clear this payment in spite of continuous persuasion through various correspondences and subsequent reminders and despite holding a Joint Coordination Committee meeting with IGNOU on 29.10.2013 on the issue.

Terrestrial FM channels of Gyan Vani broadcast from All India Radio Stations are not covered under Cable TV Regulation Act.

## Self regulatory framework in advertisement field

3459. SHRI C.M. RAMESH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state.

(a) whether Government is of the view that self regulatory framework is more effective than Government regulation in advertisement field;

(b) if so, the reasons therefor;

(c) whether Government proposes to amend Section 6 of the Cable Television Network (Regulation) Act, 1995 so that effective and stringent Government regulation of advertisement could be made;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?